GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1139

TO BE ANSWERED ON THE 08TH FEBRUARY, 2022/ MAGHA 19, 1943 (SAKA) CONVICTION RATE

1139. SHRI KAUSHALENDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the rate of conviction by police in criminal cases is very poor and disappointing, if so, the details thereof;
- (b) whether the functioning of police is driven by ego, fear and tyrant behaviour like it was during the British rule in the past;
- (c) if so, the reasons therefor alongwith the steps taken by the Government so far to improve the said situation according to time;
- (d) whether the Government proposes to bring the said reform by using new technologies; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a) As per data maintained by National Crime Record Bureau, the conviction rate of States/UTs relating to cognizable crime under Indian Penal Code (IPC) and Special & Local Laws (SLL) crimes during 2018, 2019 and 2020 is 66.6, 66.4 and 73.4 respectively.
- (b) to (c) "Police" is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State Governments/UT Administrations to make the police force efficient & capable and its functioning more effective, transparent and accountable.

Government has taken several steps on Police reforms which is an ongoing process. The Centre also issues advisories to the States to bring in the requisite reforms in the Police to meet the expectations of the people.

The Ministry of Home Affairs circulated Model Police Act, 2006 to all State Governments which has a provision of constituting Police Accountability Commission & District Accountability Authority for ensuring accountability of the police including display of good behaviour with members of public with due courtesy and decorum.

In order to improve the functioning of the police, the Union Government has set up various Commissions/Committees on police reforms, including a Review Committee to review the recommendations of the previous Commissions and Committees. The Review Committee shortlisted 49 recommendations. These recommendations have been sent to State Governments and Union Territory Administrations for taking appropriate action.

(d) to (e) The Ministry of Home Affairs has included a component of "incentives for police reforms" in the implementation structure of the scheme of "Assistance to States for Modernisation of Police". For this purpose, originally a provision of keeping up to 10% of the total annual allocation of the scheme was made. This incentive component has been increased to 'up to 20%' of the total allocation from the year 2019-20.

LS.US.Q.NO.1139 FOR 08.02.2022

In order to facilitate police in States/UTs with a common IT platform for filing reports, investigation, collecting and sharing information on crimes and criminals at national level, the MHA has implemented Crime and Criminal Tracking Network and Systems (CCTNS) in all police stations. CCTNS has been integrated through Inter-operable Criminal Justice System (ICJS) to facilitate use of information on crime and criminals in CCTNS with other databases on prisons, prosecution, forensics and courts in a holistic manner for administration of criminal justice.
